

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3429 of 2021

1. Bhunu Yadav.
2. Santosh Yadav @ Santosh Kumar.
3. Rajesh Yadav.
4. Raman Yadav @ Manju @ Manju Yadav.
5. Nasim Ansari @ Md. Nasim Ansari.
6. Surendra Singh.**Petitioners**

Versus

The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Randhi Kumar, Advocate
For the State : Mr. Prabir Chatterjee, Special P.P.

02/5-4-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with Koderma P.S. Case No. 113 of 2020.

Petitioners were suspected to be involved in illegal excavation and transportation of stones from the forest area. The petitioner nos. 1 to 3 are in custody since January, 2021 and petitioner nos. 4 to 6 are in custody since December, 2020. One of the co-accused-Birendra Mehta @ Birendra Kumar Mehta @ Biru Mehta has been granted bail by this Court in B.A. No. 11732 of 2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Koderma in connection with Koderma P.S. Case No. 113 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-